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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(COMM) 349/2022

FMC CORPORATION & ORS.

.....Plaintiff

Through: Mr. George Vithayathil &
Ms. Ahaana Singh Rana,
Advs. (through VC)

versus

NATCO PHARMA LIMITED

.....Defendant

Through: Mr. Deepankar Mishra, Adv.

CORAM:

**SIDHARTH MATHUR (DHJS), JOINT REGISTRAR
(JUDICIAL)**

ORDER

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31.01.2025

List the matter with CS (COMM) 295/2022 for the completion of the belowsaid IAs on **04.03.2025**.

IA No. 8132/2022 (u/o 11 Rule 1(6) as amended by the Commercial Courts, Commercial Division & Commercial Appellate Division Act r/w Chapter 4 of the Delhi High Court (Original Sides) Rules r/w Section 151 CPC for discovery)

The defendant is yet to file the reply. That be filed within a week, whereafter the rejoinder be then filed in the next week.

IA No. 10886/2022 (u/o 11 Rule 1(6) as amended by the Commercial Courts, Commercial Division & Commercial Appellate Division Act r/w Chapter 4 of the Delhi High Court (Original Sides) Rules r/w Section 151 CPC for discovery)



The defendant is yet to file the reply. That be filed within a week, whereafter the rejoinder be then filed in the next week.

IA No. 21715/2023 (By defendant seeking summary judgement u/o 13A CPC as amended by CCA)

The defendant has yet not filed the rejoinder. That be filed within a week.

IA No. 23043/2023 (By defendant u/s 144 r/w Section 151 CPC seeking damages, compensation, mesne profits & payment of interest & refund of costs, or alternatively relief of deposit of moneys by the plaintiffs with the Hon'ble Court pendent lite towards restitution)

The defendant has yet not filed the rejoinder. That be filed within a week.

**SIDHARTH MATHUR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

JANUARY 31, 2025/jr

Click here to check corrigendum, if any